

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.6264 of 2021**

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Nutan Kumari	....	....	....	Petitioner
	Versus			
The State of Jharkhand	....	....	....	Opposite Party

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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner	: Mr. S. P. Roy, Advocate
For the State	: Mr. Prabir Kr. Chatterjee, Spl.P.P

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**Order No.02 Dated- 07.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending her arrest in connection with Pathargama P.S. Case No.90 of 2021 instituted under Sections 379/411 of the Indian Penal Code, Rules 4/54 of the Jharkhand Minor Minerals Concessions Rules, 2004 (as amended) and Rules 9/13 of the Jharkhand Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules 2017, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner is the owner of the tractor which was seized by police while being involved in illegal transportation of stolen sand. It is submitted that the allegation against the petitioner is false. It is next submitted that the petitioner had no knowledge about her vehicle being involved in any illegal activity. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case and to furnish sufficient security including cash security. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Spl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail

to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned J.M.-1<sup>st</sup> Class, Godda within six weeks from today and in the event of her arrest or surrendering, she will be enlarged on bail on **depositing Rs.10,000/-(Rupees ten thousand) as cash security** and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned J.M.-1<sup>st</sup> Class, Godda in connection with Pathargama P.S. Case No.90 of 2021 **with the condition that she will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish her mobile number and photocopy of the Aadhar Card with an undertaking that she will not change her mobile number during the pendency of the case** and further conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**

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